

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos. 6928-6935/2018

SYED SHABIHUL HASAN

Petitioner(s)

VERSUS

FAYYAZUDDIN & ORS.

Respondent(s)

(Only SLP (Cr1.) No. 4162-68/2019 is to be listed before Hon'ble Chamber Judge.)

WITH

SLP(Cr1) No. 4162-4168/2019 (II)

Date : 11-09-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Petitioner(s) Mr. Rohit K. Singh, AOR
Mr. Mirza Kayesh Begg, Adv.
Ms. Anshruta Maheshwari, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Ansar Ahmad Chaudhary, AOR

Mr. Rohit K. Singh, AOR

Mr. Praveen Jain, AOR

Mr. Yadav Narender Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No. 4162-4168/2019

Mr. Rohit K.Singh, learned counsel for the State seeks time to take fresh steps in respect of all the respondents except the one who is now dead in SLP (Cr1.) No. 4168/2019).

It appears that the other respondents are already parties in SLP (Cr1.) Nos. 6928-6935/2018 and are represented through the

counsel. The counsel for the State is permitted to serve notice within four weeks, on the counsel who has entered appearance on behalf of other respondents in the connected matter.

Insofar as the deceased sole respondent is concerned, the Special Leave Petition (Crl.) No. 4168/2019 stands abated.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)